

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 626 of 2020

Petitioner :- Gurvinder Singh

Respondent :- State Of U.P. Through Its Principal Secretary
Department Of Consumer Protection And Wei And Another

Counsel for Petitioner :- Chheda Lal Verma, Sushil Kumar
Srivastava, Sr. Advocate (Mr. Shailendra)

Counsel for Respondent :- C.S.C.

Hon'ble Pankaj Mithal, J.

Hon'ble Yashwant Varma, J.

The grievance of the petitioner is that most of the posts of members of the District Consumer Foras are lying vacant as fresh members have not been appointed. Thus, the petitioner has requested that all the outgoing members be permitted to function till new appointments are made.

Learned Standing Counsel may seek instructions and file a Counter Affidavit as to why appointments of members in the District Consumer Foras were not made in time, as to what is the status of the appointments as on date or the time frame within which appointments are likely to be made.

The Counter Affidavit may be filed within three weeks.

Let the petition be listed again on **23 July 2020**.

Order Date :- 16.6.2020

Arun K. Singh